

Financial institutions and Banks' investment in Guest Keen Williams Ltd., Calcutta

3465. SHRI PIYUS TIRAKY : Will the Minister of FINANCE be pleased to state :

(a) whether more than 25 per cent of the shares of Guest Keen Williams Ltd., Calcutta are in the hands of financial institutions and nationalised banks and bulk of the loan fund has been provided by these sources ;

(b) if so, the details thereof ; and

(c) the details of the investment of G.K.N. (England) in Guest Keen Williams Ltd., Calcutta ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) :

(a) and (b). Industrial Credit and Investment Corporation of India Limited (ICICI) has reported that all-India financial institutions and banks hold 26.8% shares of Guest Keen Williams Ltd., Calcutta. The term loan and working capital finance have been provided to the company by financial institutions and a consortium of 8 banks.

(c) ICICI has also reported the GKN (England) holds 46.8% shares of Guest Keen Williams Limited, Calcutta.

Pending cases of Customs and Excise

3466. SHRI RADHAKANTA DIGAL : Will the Minister of FINANCE be pleased to state :

(a) whether a large number of cases of Customs and Excise are pending for more than six months ;

(b) if so, the steps taken to clear the backlog ;

(c) whether any deadline has been fixed or an active plan proposed for the clearance of those cases ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : (a) Yes, Sir.

(b) to (d). The Government have been taking legal, administrative and other steps as are considered necessary from time to time to clear the backlog. No deadlines can be fixed in such cases as their finalisation depends on various factors, some beyond the control of the Government, such as Court cases etc. However, Government undertakes clearance drives from time to time besides directing the field formations to dispose of cases expeditiously. Supreme Court/High Courts and Tribunal are also approached for early listing of cases. The results have been found encouraging.

The Government is also setting up Customs and Excise Revenue Appellate Tribunal with a view to reducing piling up of Court cases. Computerisation of certain Customs and Excise functions and restructuring of Excise and Customs Department with a view to facilitate speedy disposal of cases are presently engaging the attention of the Government at the highest level.

Pre-recruitment training centres opened by Banks for minority communities

3467. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the names of places where pre-recruitment training centres have been opened by the public sector banks for the benefit of the minority communities, State-wise and District-wise ;

(b) the names of districts of minorities concentration where no such centres have been started ;

(c) the number of trainees in such centres, centre-wise during 1985, 1986 and 1987 ;

(d) the average period of training ;

(e) the courses and examinations for which the training was imparted ;

(f) the number of trainees who were selected for recruitment, year-wise ; and

(g) the programme for the establishment of such centres during 1987-88 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) :

(a) and (b). The public sector banks conduct pre-recruitment training programmes for the candidates belonging to the minority communities at the training institutions or centres opened in minority concentration districts as well as other districts having sufficient number of minority candidates. Since the recruitment examinations are conducted usually once in a year, the pre-recruitment training programmes are not conducted throughout the year.

(c) Available data relating to pre-recruitment training centres opened by some of the public sector banks for imparting training to the candidates of minority communities and the number of candidates trained during 1986-87 are given in the statement below.

(d) The duration of the pre-recruitment training programme varies from three days to two weeks.

(e) The training is imparted both for officers' grade examinations and clerical cadre examinations. The training courses consist of subjects in which candidates are required to appear for the recruitment test viz. English, Mathematics, Aptitude, Reasoning, Interview techniques etc.

(f) Since the candidates trained are selected by different BSRBs and they do not report to the bank from where they got the training, the information with regard to candidate selected out of the trained personnel is not available with the banks.

(g) The number of pre-recruitment centres to be established during 1987-88 depends upon the examination schedules of Banking Service Recruitment Boards.

Statement

Location of the pre-recruitment training centres/institution where pre-recruitment training was conducted by some of the Banks and the number of minority community candidates trained during 1986-87

Name of the banks/ centres	(Data provisional No. of candidates trained)
1	2
Canara Bank	
Aligerh	108
Delhi	4
Hyderabad	58
Vijayawada	28
Bangalore	74
Mangalore	28
Hubli	20
Syndicate Bank	
Belgaum	10
Uduppi	15
Bombay	6
Vijaya Bank	
D. Kannada	69
Bangalore	48
Indian Overseas Bank	
Madras	15
Madurai	15
Hyderabad	53
Delhi	1
Bombay	42
State Bank of Saurashtra	
Bhavnagar	15
Rajkot	7
Central Bank of India	
Ahmedabad	96
Hyderabad	113
Bombay	31
Bhopal	50
Chandigarh	32
Lucknow	18

1	2
Madras	4
Patna	3
Pune	23
Union Bank of India	
Ahmedabad	8
Bangalore	3
Azamgarh	361
Bombay	25
State Bank of Hyderabad	
Hyderabad	111
Oriental Bank of Commerce	
Delhi	8
Dena Bank	
Ahmedabad	17
Rajkot	31
Surat	36
Bangalore	22
Andhra Bank : Tripati,	
Vizag & Vijayawada	210
State Bank of Indore	
Indore	4
Punjab National Bank	
Lucknow	21
Kanpur	26
Bangalore	90
Delhi	28
State Bank of Mysore	
Mysore	11
Bangalore	9

1	2
Allahabad Bank	
Lucknow	4
Agra	28
Dehradun	6
Meerut	25
Varanasi	11

Status of old dams

3468. SHRI SYED SHAHABUDDIN:
Will the Minister of WATER RESOURCES
be pleased to state :

(a) whether the present status of the
irrigation dams constructed since independ-
ence has been surveyed;

(b) whether it is a fact that many of
them have completed their estimated life;
and

(c) whether any steps are envisaged for
renovating the irrigation dams and/or
increasing their utilisation level ?

THE MINISTER OF STATE IN THE
MINISTRY OF WATER RESOURCES
(SHRIMATI KRISHNA SAHI) : (a) Such
surveys are taken up by the respective State
Governments/Agencies which own and
maintain the dams.

(b) and (c). The dams are designed for
an estimated life of 100 years. Most of the
dams have yet to complete their usual life.

Scheduled Caste and Scheduled Tribes employees in banks

3469. SHRI SYED SHAHABUDDIN:
Will the Minister of FINANCE be pleased to
state :

(a) whether it is a fact that Scheduled
Castes and Scheduled Tribes do not have
due representation among the employees of
the banking sector; and

(b) the total number of employees,
group-wise and bank-wise, as on 1 April,
1987 and the corresponding number of
Scheduled Castes and Scheduled Tribes
separately ?